## Central Administrative Tribunal Chandigarh Bench (Circuit Bench: Jammu)

## OA No.061/00300/2017

Decided on: 20.09.2018

# Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. P. Gopinath, Member (A)

- 1. Yogesh Kumar, age 36 years, S/o Sh. Amrit Lal Baru, R/o Sector-7, H.No. 107, Roop Nagar, Jammu, Group C post.
- 2. Neha Kumar, age 30 years, D/o Late Sh. Daleep Singh, R/o H.No. 77-A, Basant Vihar, Talab Tillo, Near Akhnoor, District Jammu, Group C Post.

... Applicants

(By: None)

#### Versus

- 1. Union of India through Ministry of Labour & Employment, Govt. of India, New Delhi, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001.
- 2. Employees State Insurance Corporation through Director General, Panchdeep Bhawan, CIG Marg, New Delhi-110002.
- 3. Director General, Employees State Insurance Corporation, Panchdeep Bhawan, CIG Marg, New Delhi-110002.
- 4. Medical Commissioner, Headquarter Office, Employees State Insurance Corporation, Panchdeep Bhawan, CIG Marg, New Delhi-110002.
- 5. Model Hospital through its Medical Superintendent, Employees State Insurance Corporation, Lane No. 2, SIDCO Industrial Complex, Bari Brahmana (J&K).

... Respondents

(By : Mr. Harshwardhan Gupta, Advocate)

## ORDER (ORAL)

### Justice L. Narasimha Reddy, Chairman:

This case was listed yesterday for hearing. Since there was no representation for the applicants, it was adjourned to today, with a clear indication that if the applicants or their counsel do not turn up, the O.A. will be dismissed in default. There is no representation today also.

- 2. The record discloses that O.A. was dismissed in default on earlier occasion also, and it was restored on filing of an M.A. The Tribunal cannot afford the luxury of having such matters on its file.
- 3. The O.A. is dismissed in default.

(P. Gopinath) (Justice L. Narasimha Reddy) Member (A) Chairman

HC\*